

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.3459  
TO BE ANSWERED ON 13<sup>TH</sup> MARCH, 2026**

**FOOD SAFETY ENFORCEMENT BY FSSAI**

**†3459. SHRI BHOJRAJ NAG:**

**SMT. SMITA UDAY WAGH:**

**SHRI RAJESH NARANBHAI CHUDASAMA:**

**SHRI MANISH JAISWAL:**

**SHRI BALABHADRA MAJHI:**

**SHRI ANURAG SINGH THAKUR:**

**SHRI RAJKUMAR CHAHAR:**

**SHRI CHANDRA PRAKASH CHOUDHARY:**

**SHRI KALI CHARAN SINGH:**

**SHRI MADHAVANENI RAGHUNANDAN RAO:**

**SHRI RAVINDRA SHUKLA *ALIAS* RAVI KISHAN:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the total number of food samples collected and tested by the Food Safety and Standards Authority of India (FSSAI) during the last three years, year-wise and State/UT-wise, along with the details of samples found sub-standard, misbranded or in violation of labelling and expiry norms;
- (b) the total number of risk-based inspections conducted during the said period, year-wise, including inspections of cloud kitchens, warehouses and online food delivery platforms;
- (c) the details of violations detected and action taken against Food Business Operators (FBOs) under the Food Safety and Standards Act, 2006 during the last three years, including penalties imposed, licences suspended or cancelled, prosecutions launched and convictions secured, year-wise and State/UT-wise;
- (d) whether the Government has assessed gaps in testing capacity, manpower and enforcement infrastructure and if so, the details thereof;
- (e) the steps taken/proposed to be taken by the Government to strengthen food safety surveillance, improve labelling transparency, prevent expiry-date tampering and restrict reuse of cooking oil beyond prescribed limits; and
- (f) the measures proposed to enhance food quality monitoring and consumer protection across the country?

**ANSWER**  
**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY**  
**WELFARE**  
**(SHRI PRATAPRAO JADHAV)**

(a) to (f): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

While the FSSAI, is responsible for laying down science-based standards and ensuring overall coordination, the State Food Safety Authorities are primarily responsible for enforcement at the field level. Designated officers (DOs) and Food Safety Officers (FSOs) under the Commissioner of Food safety in the States/UTs are entrusted with the responsibility of enforcing the provisions of FSS Act, 2006. State/UT wise details of Enforcement Samples analysed, found non-conforming and penal action taken during last 03 years are attached at **Annexure**.

FSSAI has developed Risk Based Inspection System (RBIS) where frequency of inspection is decided based on risk associated with Food businesses and issued guidelines. Annual inspections are to be conducted for all food categories identified as high risk. The details of Risk based inspections carried out is given below-

<b>Financial Year</b>	<b>Total Risk based Inspection conducted</b>
2022-23	11904
2023-24	18098
2024-25	26267

Furthermore, all the Food Business Operators (FBOs) (general manufacturing) holding Central License has to undergo Third Party Audit from FSSAI empanelled agencies once in a year.

FSSAI extends financial and technical assistance to States/UTs for strengthening of food safety infrastructure in the country. The support includes the following:

- Strengthening Enforcement and Compliance such as Licensing and Registration
- Inspections and Audits, Sampling and Testing of Enforcement and Surveillance Samples

- Consumer Grievance Redressal
- Capacity Building for Officers.
- Strengthening of Food Testing Ecosystem such as High End/ Basic equipment for labs
- Promotion of FSSAI initiatives such as Eat Right Campus, Eat Right School
- Flexi Assistance such as Hiring of vehicles for undertaking inspection and sampling by FSOs and DOs

In the States/UTs, 2997 Food Safety Officers are working against 4208 sanctioned posts and 668 Designated Officers are working against 718 sanctioned posts.

Appropriate punitive actions have been taken, in accordance with the provisions of the FSS Act, 2006, against non-compliant Food Business Operators (FBOs). This includes issuance of Improvement Notices under Section 32 of the Act, followed by further action, such as suspension or cancellation of license in cases of non-compliance. In addition, actions such as penalties, adjudication proceedings, or prosecution have been taken under the relevant provisions of the Act, depending upon the nature and gravity of the violation detected during inspection.

Additionally, FSSAI has notified the Food Safety and Standards (Labelling and Display) Regulations, 2020, which focuses on ensuring transparency, accuracy, and consumer awareness. These regulations mandate clear and detailed labelling and display requirements for food products.

In order to restrict Used Cooking oil, FSSAI mandates FBO to maintain record of UCO disposal if edible oil consumption for frying is more than 50 litres per day. Also, FSSAI, vide Food Safety and Standards (Licensing and Registration of Food Businesses) Amendment Regulations, 2017 has inserted the provision that ". vegetable oil having developed Total Polar Compound more than 25% shall not be used".

To strengthen the food regulatory ecosystem in the country, FSSAI has notified 252 food testing laboratories for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples. FSSAI has also provided funds for Mobile Food Testing Laboratory (MFTL) referred to as "Food Safety on wheels" (FSW) to States/UTs. It is an important means to combat adulteration as FSWs are equipped with basic infrastructure for on spot testing of adulteration in various food commodities. Currently, 305 FSWs are deployed across 35 States/UTs.

Further, for any food safety-related grievances, consumers/citizens can lodge a complaint/ grievance against the Food Business Operator on <https://foscoss.fssai.gov.in/consumergrievance/>. Grievances may also be submitted via email at

[helpdesk-foscoc@fssai.gov.in](mailto:helpdesk-foscoc@fssai.gov.in) or [compliance@fssai.gov.in](mailto:compliance@fssai.gov.in) or through the toll-free helpline 1800-11-2100.

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## Annexure

State/UT wise details of Enforcement Samples analysed, found non-conforming and penal action taken during last 03 years													
S. No.	State/UT	(2024-2025)				(2023-2024)				(2022-2023)			
		No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License
			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions	
1	Andaman And Nicobar Islands	810	0	0	1	0	0	0	0	1200	58	0	0
2	Andhra Pradesh	5984	464	8	15	6439	646	8	40	3607	339	12	64
3	Arunachal Pradesh	125	7	0	5	501	2	0	25	258	0	0	20
4	Assam	1705	0	0	19	1139	0	0	0	602	0	0	0
5	Bihar	2863	25	0	7	2806	79	0	10	2935	39	0	10
6	Chandigarh	374	116	41	5	311	87	52	1	473	27	8	4
7	Chhattisgarh	2069	143	6	1	1373	86	2	0	1468	119	8	0
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0	0	185	0	0	0	164	13	0	0
9	Delhi	2624	18	16	1	3412	36	12	1	3133	86	10	0
10	Goa	1172	11	0	0	599	17	0	1	699	11	0	4
11	Gujarat	12387	859	91	8	15841	1701	65	7	14562	547	24	15
12	Haryana	2233	599	59	20	3485	593	47	15	4445	915	35	25
13	Himachal Pradesh	1587	471	0	3	1618	376	2	6	2720	93	1	9
14	Jammu & Kashmir	6955	1,239	29	17	9057	1612	22	19	13502	1592	15	42
15	Jharkhand	364	52	0	1	384	59	0	2	943	44	8	1

16	Karnataka	9371	283	32	34	5492	75	16	50	3416	191	15	56
17	Kerala	10767	1,088	206	40	10792	854	134	137	8533	454	33	90
18	Ladakh	417	38	0	0	638	19	0	1	220	23	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	13920	2,597	22	3	13998	1938	46	10	12507	1908	71	22
21	Maharashtra	5403	1,147	0	9	5087	154	0	4	11077	198	5	17
22	Manipur	126	2	0	1	168	0	0	0	169	0	0	3
23	Meghalaya	388	0	0	0	123	0	0	0	409	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	140	0	0	0
25	Nagaland	223	0	0	0	138	3	0	1	109	0	0	1
26	Orissa	2282	27	0	2	2003	0	0	24	1368	47	0	40
27	Puducherry	173	0	0	0	31	0	0	0	0	0	0	1
28	Punjab	4131	333	8	1	6041	1204	102	0	8179	1404	5	1
29	Rajasthan	13840	3,114	30	2	18536	2181	12	0	13184	2435	4	1
30	Sikkim	254	0	0	0	231	0	0	0	279	4	0	0
31	Tamil Nadu	18071	1,536	492	7	18146	2195	478	36	24188	3714	678	47
32	Telangana	3347	125	0	1	6156	425	0	6	4809	315	0	9
33	Tripura	123	0	0	0	87	0	0	0	31	0	0	0
34	Uttar Pradesh	30380	14,920	215	16	27750	14627	163	9	30140	13148	251	50
35	Uttarakhand	1509	256	4	1	1998	332	0	1	1839	507	5	1
36	West Bengal	14502	672	6	0	5948	285	0	2	6203	233	0	0
	<b>Total</b>	<b>170535</b>	<b>30142</b>	<b>1265</b>	<b>220</b>	<b>170513</b>	<b>29586</b>	<b>1161</b>	<b>408</b>	<b>177511</b>	<b>28464</b>	<b>1188</b>	<b>533</b>